

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BEACKON LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Beackon Logistics Private Limited
2.	Date of incorporation of corporate debtor	16/02/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No / Limited Liability Identification No of corporate debtor	U74900MH2010PTC200127
5.	Address of the registered office and principal office (if any) of corporate debtor	27/C, DEWAN APARTMENT NO. I NAVGHAR, VASAI (E) VASAI MH 401210 IN
6.	Insolvency commencement date in respect of corporate debtor	November 5, 2019 Order Received by IRP on November 27, 2019
7.	Estimated date of closure of insolvency resolution process	May 25, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Devang P. Sampat IBBI/IPA-001/IP-P00224 /2017-18/10423
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Regd. Add.: Bungalow No. 4, Shiv Pooja, Plot 100, Sector 29, Vashi Navi Mumbai – 400 703, India.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Admin Add.: # 615, Shivai Plaza , Plot 79 / A , Marol Coop. Industrial Estate, Off Andheri Kurla Road, Marol, Andheri (East), Mumbai - 400059.India.
11.	Last date for submission of claims	December 11, 2019 (14 days from receipt of order by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Weblink: https://ibbi.gov.in/downloadform.html Physical Address :Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Beackon Logistics Private Limited on November 5, 2019. - Order Received by IRP on November 27, 2019.

The creditors of the Beackon Logistics Private Limited are hereby called upon to submit their claims with proof on or December 11, 2019 (14 days from receipt of order) to the interim resolution professional at the address mentioned against entry No 10

The financial creditors shall submit their claims with proof by electronic means only All other creditors may submit the claims with proof in person, by post or by electronic means

A financial creditor belonging to a class, as listed against the entry No 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class (specify class) in Form CA

Submission of false or misleading proofs of claim shall attract penalties

Notice is hereby further given that the banks/financial institutions of Beackon Logistics Private Limited are requested not to debit any further amount from the bank accounts of Beackon Logistics Private Limited without prior authorisation of the interim resolution professional.

Notice is hereby also given to the officers and managers of Beackon Logistics Private Limited to report to the interim resolution professional.

November 27, 2019
Mumbai

Devang P. Sampat
DEVANG P. SAMPAT
 IP Registration No.
 IBBI/IPA-001/IP-P00224/2017-18/10423

Name and Signature of Interim Resolution Professional

SAMPAT DEVANG
PRAMESH

Digitally signed by SAMPAT
DEVANG PRAMESH
Date: 2019.11.27 20:45:40 +05:30'

CA Devang P. Sampat
IBBI/IPA-001/IP-P00224 /2017-18/10423